

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "I-1" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER  
&  
SHRI O.P. KANT, ACCOUNTANT MEMBER**

I.T.A. No.1572/DEL/2016  
Assessment Year 2011-12

M/s. Agnity India Technologies Pvt. Ltd., C-42, Sector-58, Noida.	v.	DCIT Comm. Of Income Tax, Circle-1(2), New Delhi.
TAN/PAN: AABCB2399B		
(Appellant)		(Respondent)

Appellant by:	Ms. Ananya Kapoor, Adv.
Respondent by:	Shri Surender Pal, CIT-D.R.
Date of hearing:	20 01 2021
Date of pronouncement:	20 01 2021

**ORDER**

**PER AMIT SHUKLA, J.M.:**

The aforesaid appeal has been filed by the assessee against the impugned order dated 17.10.2017 passed by Commissioner of Income Tax (Appeals)-XL, Delhi for the Assessment Year 2013-14.

2. The ld. counsel for the assessee, vide its letter dated 1<sup>st</sup> January, 2021 has intimated the Tribunal that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad se Vishwas Act, 2020 (in short 'the Act') and requested for withdrawal of the said appeal.

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforestated Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 20<sup>th</sup> January, 2021.

Sd/-  
**[O.P. KANT]**  
**ACCOUNTANT MEMBER**

DATED: 20<sup>th</sup> January, 2021

PKK:

Sd/-  
**[AMIT SHUKLA]**  
**JUDICIAL MEMBER**